

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.8262/2020
(S.W.P. No. 833/2008)

Wednesday, this the 31st day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dewan Chand (age about 48 years),
S/o Lt. Sh. Sawan Mal,
R/o Village Kandyal, P.O. Kaleeth,
Tehsil Akhnoor.

..Applicant
(Mr. C. S. Azad, Advocate)

VERSUS

1. State of Jammu and Kashmir,
Through Principal Secretary to Govt.,
PHE, Irrigation & Flood Control Department.

..Respondent
(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant was working as Executive Engineer on *ad hoc* basis in the Irrigation & Flood Control Department, Jammu. He filed SWP No.833/2008 before the Hon'ble High Court of Jammu & Kashmir.

2. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as TA No. 8262/2020.



3. Today, it is reported by Mr. C S Azad, learned counsel for applicant that two developments have taken place. The first is that the services of the applicant in the post of Executive Engineer were regularized and the second is that the applicant retired from service.

4. In view of these developments, the T.A. is dismissed as infructuous. If the applicant has any other grievance, it shall be open to him to work out the remedy, in accordance with law.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 31, 2021
/sunil/vb/ankit/akshaya